NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



Application No.148 & 13 Ors./(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: M/s. Phadnis Properties Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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ORDER Application No.148 & 13 Ors./73(4)/NCLT/MB/MAH/2017

It is reported that the Corporate Debtor is undergoing Corporate Insolvency Resolution Process. In view of this, this Application is dismissed as infructuous with liberty to the Applicants to approach the concerned IRP by filing prescribed Form.

Sd/-V. NALLASENAPATHY Member (Technical) Sd/-

M. K. SHRAWAT Member (Judicial)